

GOVERNMENT OF INDIA  
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING  
DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING  
LOK SABHA  
UNSTARRED QUESTION NO. 3112  
TO BE ANSWERED ON 22<sup>ND</sup> MARCH, 2022

**PREVENTION OF CRUELTY TO ANIMALS RULES**

3112. SHRI SUNIL KUMAR MONDAL:

Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING  
मत्स्यपालन, पशुपालन और डेयरी मंत्री  
be pleased to state:

(a) whether the Government has taken any initiative for the prevention of Cruelty to Animals Rules, 2019 because there are some sorrowful state of the unregulated poultry industry uses battery cages and violates the India's Prevention of Cruelty of Animals Act, 1960, through section 11 (1) (e) prohibits the confinement of any animal in a receptacle cage crowded with eight to ten birds in each cage; and

(b) if so, the details thereof and if not the reasons therefor along with State and UT-wise?

**ANSWER**

**THE MINISTER FOR FISHERIES, ANIMAL HUSBANDRY AND DAIRYING  
(SHRI PARSHOTTAM RUPALA)**

(a) & (b) The Government of India, Department of Animal Husbandry and Dairying had issued draft Prevention of Cruelty to Animal (Egg Laying Hens) Rules, 2019 on 29<sup>th</sup> April, 2019 as per the direction of the Hon'ble Delhi High Court seeking public comments. Since, the Hon'ble High Court directed that the final rule to be submitted to the Hon'ble Court after considering the comments of public. Accordingly, the draft Rules have been submitted to Hon'ble High Court, Delhi for their approval. The Court Hearing on the Rules are going on. The Central Government is awaiting for the final order of the Delhi High Court.

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